भारत का राजपत्र
The Gazette of India

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EXTRAORDINARY

भाग II—पंड 3—उप-भाग (i)
PART II—Section 3—Sub-section (i)

प्रशिक्षक से प्रकाशित
PUBLISHED BY AUTHORITY

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कांग्रेस, लोक विकास तथा नैरामण संवाद
(Farmers and Rural Development

नई दिल्ली, 31 जानवरी, 1994

(1) इस नियमों का नाम शासक प्राप्त यासासक उपदेश (प्रदान, संपत्ति तथा सदस्यों के बेंगल और प्रेम ठेबा या सेवा की गई) संबंधित नियमावली, 1994 है।

(2) ये नियम, सरकारी राजस्थान में प्रकाशित होने की तारीख से प्रत्यक्ष समय जाएगा।

259 GI/94 (1)
NOTIFICATION

New Delhi, the 31st January, 1994

G.S.R. 45(E)—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1986 namely:

1. (1) These rules may be called the Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

2. The shall come into force on the date of their publication in the Official Gazette.

NOTIFICATION

New Delhi, the 31st January, 1994

G.S.R. 46(E)—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989, namely:

1. (1) These rules may be called the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

2. They shall come into force on the date of their publication in the Official Gazette.

NOTIFICATION

New Delhi, the 31st January, 1994

G.S.R. 250(E)—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Punjab Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989, namely:

1. (1) These rules may be called the Punjab Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

2. They shall come into force on the date of their publication in the Official Gazette.

NOTIFICATION

New Delhi, the 31st January, 1994

G.S.R. 52(E)—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Tripura Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1990, namely:

1. (1) These rules may be called the Tripura Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

2. They shall come into force on the date of their publication in the Official Gazette.

NOTIFICATION

New Delhi, the 31st January, 1994

G.S.R. 1015(E)—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Scheme of Payment of Pensions Rules, 1989, namely:

1. (1) These rules may be called the Scheme of Payment of Pensions Rules, 1989 (Amendment) Rules, 1994.

2. They shall come into force on the date of their publication in the Official Gazette.

NOTIFICATION

New Delhi, the 31st January, 1994

G.S.R. 520(E)—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Delhi Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989, namely:

1. (1) These rules may be called the Delhi Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

2. They shall come into force on the date of their publication in the Official Gazette.
NOTIFICATION

New Delhi, the 31st January, 1994

G.S.R. 47(E).—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules 1988, namely—

1. (1) These rules may be called the Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 3 of the Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1988, for the abbreviation and figures “Rs. 7300-100-7600”, the abbreviation and figures “Rs. 7300-200-7500-250-8000”, shall be substituted.

[No. 11014/11/93-AT]

SARITA PRASAD, I.t. Secy.

Foot note:—The Principal Rules were published vide GSR 756(E), dated the 29th June, 1988 in the Gazette of India and subsequently amended vide notification No. GSR 1047(E), dated 13th December, 1989.
2. विशेष प्रदेश प्रशासनिक अधिकरण (प्रभाग; संयुक्त तथा स्वतंत्र) के बैठक ओर भेद होने तथा सेवा की गति) निम्नानुसार; 1986 के विलाय 3 में संरक्षण व अंक "7300-100-7600 रुपये" के अन्दर पर संरक्षण व अंक "7300- 200-7500-250-8000 रुपये" प्रतिवादित किए जाएं।

[संक्रमण ए-110143(1)/93-ए. टी.]

लिखित प्रमाण, संयुक्त संचिक

विषय: मूल नियम विनियोग 22 दिसम्बर, 1986 भारत के राजपत्र में स.क.न. 1015(ई) के नहीं प्रकाशित किए गए के पत्र कार्य में

(i) विनियोग 4-4-88 के स.क. न. संख्या 424 (ई)
(ii) विनियोग 13-12-89 के स.क. न. संख्या 1046(ई)
(iii) विनियोग 19-8-92 के स.क. न. संख्या 729(ई)

259 GI/94
NOTIFICATION

New Delhi, the 31st January, 1994

G.S.R. 45(E).—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 of the Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1985 namely:—

1. (1) These rules may be called the Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 3 of the Himachal Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules 1986, for the abbreviation and figures “Rs. 7300-100-7600”, the abbreviation and figures “Rs. 7300-200-7500-250-8000” shall be substituted.

NOTIFICATION

New Delhi, the 31st January, 1994

G.S.R. 46(E).—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 of the Administrative Tribunal Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989, namely:—

1. (1) These rules may be called the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 3 of the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989, for the abbreviation and figures “Rs. 7300-100-7600”, the abbreviation and figures “Rs. 7300-200-7500-250-8000” shall be substituted.

Foot note:—The Principal Rules were published vide GSR 1015(E), dated the 22nd August, 1986 in the Gazette of India and subsequently amended vide:—

(i) No. GSR 424(E), dated 4-4-1988.
(ii) No. GSR 1046(E), dated 13-12-1989.

NORTHERN區域

Nirmal Brass, 31 January, 1994

G.S.R. 46(E).—On the recommendation of the Hon’ble Government of India in the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel, Training and Development, the following rules are notified under section 35 of the Administrative Tribunal Act, 1985 (13 of 1985), for the purpose of the following:

1. (1) These rules may be called the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 3 of the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989, for the abbreviation and figures “Rs. 7300-100-7600”, the abbreviation and figures “Rs. 7300-200-7500-250-8000” shall be substituted.

Foot note:—The Principal Rules were published vide GSR 930(E), dated the 26th October, 1989 in the Gazette of India and subsequently amended vide No. GSR 52(E), dated 29th January, 1991.

NORTHERN区域

Nirmal Brass, 31 January, 1994

G.S.R. 47(E).—On the recommendation of the Hon’ble Government of India in the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel, Training and Development, the following rules are notified under section 35 of the Administrative Tribunal Act, 1985 (13 of 1985), for the purpose of the following:

1. (1) These rules may be called the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 3 of the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989, for the abbreviation and figures “Rs. 7300-100-7600”, the abbreviation and figures “Rs. 7300-200-7500-250-8000” shall be substituted.

Foot note:—The Principal Rules were published vide GSR 930(E), dated the 26th October, 1989 in the Gazette of India and subsequently amended vide No. GSR 52(E), dated 29th January, 1991.

NORTHERN区域

Nirmal Brass, 31 January, 1994

G.S.R. 48(E).—On the recommendation of the Hon’ble Government of India in the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel, Training and Development, the following rules are notified under section 35 of the Administrative Tribunal Act, 1985 (13 of 1985), for the purpose of the following:

1. (1) These rules may be called the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 3 of the Andhra Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1989, for the abbreviation and figures “Rs. 7300-100-7600”, the abbreviation and figures “Rs. 7300-200-7500-250-8000” shall be substituted.

Foot note:—The Principal Rules were published vide GSR 930(E), dated the 26th October, 1989 in the Gazette of India and subsequently amended vide No. GSR 52(E), dated 29th January, 1991.
नया राजस्थान विधानसभा

सम्पादक: विजय सिंह

सारणी: विजय सिंह

संपादक: विजय सिंह

सारणी: विजय सिंह

सारणी: विजय सिंह

NOTIFICATION

New Delhi, the 31st January, 1994

G.S.R. 47(E).—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules 1988, namely:

1. (1) These rules may be called the Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 3 of the Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1988, for the abbreviation and figures "Rs. 7300-100-7600", the abbreviation and figures "Rs. 7300-200-7500-250-8000", shall be substituted.

[No. 11014/11/93-AT]
SARITA PRASAD, Jr. Secy.

Foot note:—The Principal Rules were published vide GSR 756(E), dated the 29th June, 1988 in the Gazette of India and subsequently amended vide notification No. GSR 1047(E), dated 13th December, 1989.